CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

RA NO. 276/95 in O.A. NO. 286/86

New Delhi this the 7 th day of December, 1995.

Hon'ble Shri N.V. Krishnan, Acting Chairman. Hon'ble Smt. Lakshmi Swaminathan, Member(J).

Smt. Raj Rani Malik

. I.

O.E.

.. Applicant.

By Advocate Shri S.M. Garg.

Versus

Union of India through The Secretary, Ministry of Food & Supplies, N.Delhi.

.. Respondent.

ORDER (By Circulation)

Hon'ble Shri N.V. Krishnan, Acting Chairman.

The O.A. was dismissed in the absence of the parties by the order dated 21.8.1995. This application seeks a review of that order. We have perused the review application. We are satisfied that this can be disposed of by circulation and we proceed to do so.

- 2. The main thrust of the review application is that we have not considered the application in the light of the judgement of the Supreme Court in State of Haryana Vs. Pyara Singh. This contention is incorrect. We notice that the applicants were given opportunities to get regularised but they failed on three occasions.
- 3. Even now in the review application the applicant seeks one more chance to qualify in the said test. That only goes to show that holding of such examination

is not contrary to any established law. No ground for entertaining the review application has been made. It is accordingly dismissed.

Lake Smoother.

(Smt. Lakshmi Swaminathan) Member(J)

(N.V. Krishnan) Acting Chairman

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